

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No. 571 of 2014

Dated : 24th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Hooghly Chamber of Commerce & Industry ... Appellant(s)
Versus
West Bengal Electricity Regulatory ... Respondent(s)
Commission & Anr.**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

It is submitted by the learned counsel for the Applicant/Appellant that the tariff Order has been passed without hearing the parties and the same has been published only on 09.01.2014 and the Appeal has been filed on 24.02.2014 within the period of limitation.

In view of the above statement, the Registry is directed to number the Appeal and post for Admission on **25.03.2014.**

**(Rakesh Nath)
Technical Member**
ts/js

**(Justice M. Karpaga Vinayagam)
Chairperson**